

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI

O.A.No.2009/1994

Friday this the 23rd day of July, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Kanwar Singh  
S/o Shri Shanker Lal,  
R/o Delhi Administration Staff Quarters,  
1128, Gulabi Bagh,  
Delhi-110 007.

(By Advocate Mrs. Kusum Sharma for Ashok Agarwal)

Vs.

1. Govt. of National Capital Territory of Delhi through its Chief Secretary, 5, Shyam Nath Marg, Delhi-110054.
2. The Labour Commissioner Govt. of National Capital Territory of Delhi, 15, Rajpur Road, Delhi-110054.
3. Shri N.R.Ahluwalia, Labour Officer, Govt. of National Capital Territory of Delhi, 15, Raipur Road, Delhi-110054

...Respondents

(None present for the respondents)

The application having been heard on 23.7.1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application relates to seniority and promotion. When the application came up for final hearing today, the learned counsel of the applicant states as the applicant is no more and as the legal heirs are not interested in coming on record, the

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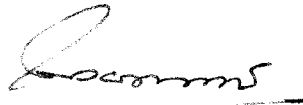
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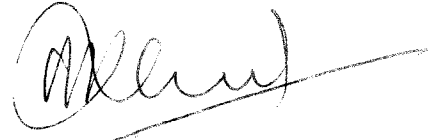
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cause of action abates and the application may be closed. Hence the application abates and it is closed without any order as to costs.

Dated the 23rd day of July, 1999.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

/ks/